

immediate steps for re-opening this mill and for increasing its capacity so that the problems of the farmers could be brought to an end.

(vi) Need to Place Adequate Orders To Jamalpur Rail Workshop To Make It Viable.

SHRI BRAHMANAND MANDAL (Monghyr): The condition of Jamalpur railway workshop has been worsening day by day. The P.H.O. of 6 diesel engines only is being carried out. The work load is not adequate. Temporarily 50 box wagons are repaired and 30 containers are being manufactured in a month. In spite of the Central Government's repeated assurances that keeping in view the importance of the Jamalpur Factory, the work load of the factory will be increased and it will be modernised. Provision for it was made in the budget but neither the estimates have been approved nor the work has been undertaken.

Therefore, I urge upon the Central Government to approve the estimates for modernisation of this factory and arrangements should be made for repairing box wagons and manufacturing containers regularly. The P.H.O. of diesel engines should be increased at least to ten. P.H.O. work of electric engines should also be started there soon.

(vii) Need to set up a Telecom Civil Division at Salem In Tamil Nadu

[English]

DR. (SHRIMATI) K.S. SOUNDARAM (Tiruchengode): Sir, I raise this matter under Rule 377. There is a lot of Telecom expansion work going on in Periyar, Salem, Dharmapuri Districts of Tamil Nadu. At present, there is a Telecom sub-division at Erode and Salem, having its Divisional Headquarters at Coimbatore. In this connection, I urge upon the Government to establish one Telecom civil Division at Salem so that people in Tiruchengode, Erode and in Salem District will have better telephone facilities.

MR. SPEAKER: The House stands adjourned to meet again at 2.20 p.m.

1321 hrs.

The Lok Sabha then adjourned for Lunch till Twenty Minutes past Fourteen of the Clock.

1423 hrs.

The Lok Sabha re-assembled after Lunch at Twenty-Three Minutes past Fourteen of the Clock.

(SHRI P.C. CHACKO In The Chair)

[English]

.....(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): When are we going to take up this discussion on Gian Prakash Report under Rule 193?

MR. CHAIRMAN: Please resume your seat. Let us start the business.

.....(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rsera): Sir, we would like to now when the discussion on the Gian Prakash Committee on sugar will start since the A.T.R. will be laid at 2.30 P.M. (Interruptions)

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARN SHUKLA): What was decided was that the ATR would be laid today in the House and the debate on it will commence tomorrow, that is, on 21st. Today before taking up the discussion on Gian Prakash Committee Report, we will finish off the remaining Government business which is not too much. There are two Supplementary Demands and one Ordinance, which should be over, if the hon. Members cooperate, within one and a half hours or so. Around 4 o'clock, we can start the discussion on the Gian Prakash Committee Report.

SHRI BASUDEB ACHARIA: The exact time should be fixed.

MR. CHAIRMAN: Achariaji, now it is very clear. The earlier we finish the Government business, the earlier we can take it up. (Interruptions)

SHRI RAM VILAS PASWAN: At 4 o'clock.

MR. CHAIRMAN: Let us not confuse.

SHRI BASUDEB ACHARIA: The discussion under Rule 193 on Gian Prakash Committee Report should be taken up at 4 o'clock.

MR. CHAIRMAN: Achariaji, there is an understanding. Please resume your seat. There is an understanding, I may remind the hon. Members, that the Government business will be completed. Immediately after that, we will take up the discussion on the Gian Prakash Committee Report.

SHRI BASUDEB ACHARIA: No Sir. The exact time should be fixed.

MR. CHAIRMAN: Let us not go back on our assurances.

SHRI BASUDEB ACHARIA: There is no such agreement.

SHRI SAIFUDDIN CHOUDHURY (Katwa): If the Government business can be finished by 4 o'clock, it is all right. Otherwise, at 4 o'clock, the discussion on this Report will be taken up.

MR. CHAIRMAN: Then it becomes very difficult. The hon. Speaker has given the ruling in the morning already. We have all agreed.....(Interruptions).....There is no confusion.

SHRI BASUDEB ACHARIA: There is no agreement.

SHRI SAIFUDDIN CHOUDHURY: It never happens like this.

SHRI RAM VILAS PASWAN: If you would go through the Speaker's observations, he said that it is up to the House.

[Translation]

The hon. Speaker had said that it was upto the House.